

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 46/2017
O.A No. 3710/2012**

New Delhi, this the 12th day of October, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Pro-rata Pensioners Association (Regd.)
Through its General Secretary,
Sh. Sunil Kumar Sharma,
B-37, Satyawati Nagar,
Ashok Vihar, Phase-3, Delhi-110052.
2. Sh. Krishan Pal Tyagi,
S/o Late Sh. Chhidda Singh,
R/o A-1/582, Sector-6,
Rohini, Delhi-110085.
3. Sh. Prem Pal Singh,
S/o Sh. Attar Singh,
R/o H.No. F-43, Vijay Vihar,
Phase-I, Delhi-110085.Applicants

(By Advocate: Mr. M. K. Bhardwaj)

Versus

1. Smt. Sumita Purkayastha,
Principal Controller of Communication Accounts,
Department of Telecommunications,
Ministry of Communications and I.T.,
Department of Telecommunication Building,
Prasad Nagar, New Delhi-110005.
2. Sh. J. S. Deepak, Secretary,
Department of Telecommunications,
Ministry of Communications and I.T.,
Government of India,
Sanchar Bhawan, 20, Ashoka Road
New Delhi.

3. Sh. B. P. Sharma, Secretary,
Ministry of Personnel,
Public Grievances & Pension,
Department of Pension & Pensioner Welfare,
Lok Nayak Bhawan, New Delhi – 110 003.

4. Sh. Ashok Lavasa,
Secretary, Exp., Ministry of Finance,
Government of India,
North Block, New Delhi. ...Respondents

(By Advocate: Mr. Ashok Kumar)

ORDER (ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

Learned counsel for the respondents has handed over a copy of the judgment dated 10.10.2017 in W.P (C) No. 8887 of 2017 passed by the Hon'ble High Court of Delhi, wherein we find that the Hon'ble High Court has directed not to press the contempt proceedings any further. The copy of the said judgment is taken on record.

2. Accordingly, the C.P. is closed. Notices issued to the alleged contemnors are discharged with liberty to the petitioners to revive the C.P as and when need arises.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

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